

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 111
(CAA)-65(PB)/2020

IN THE MATTER OF:

Bharti Airtel and HCIL Comtel Pvt. Ltd.

... Applicant/petitioner

Order under Section 230-232

Order delivered on 29.10.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner

Mr. Kunal Mehra, Adv.

For the RD & OL

Mr. Varun Lamba & Mr. Bharat Apte, Advs.

For the ITD

Ms. Apoorva Chowdhary, Proxy Counsel for
Ms. Tania Sharma, Adv.

For the Ministry of Tele-
Communications

Mr. Kunal Sharma, Ms. Zehra Khan & Mr.
Shubhendu Bhattacharyya, Advs.

Mr. Vikrant N. Goyal, Adv.


ORDER

For the RD side as well as the Petitioner side reported that RD's report is not available, the RD is hereby directed to place their report before next date of hearing.

The affidavit filed by the Petitioner side is taken on record.

List the matter for hearing on **08.12.2020**.


(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT


(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)